## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1408/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Sudam A. Karande

V/s.

Good Value Marketing Co. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

COMMON ORDER

C.P. No. 1408/I&BC/NCLT/MB/MAH/2017 C.P. No. 1409/I&BC/NCLT/MB/MAH/2017

- Ld. Representatives of both the sides are present. 1.
- The Petitioner is an employee and the debt is in respect of outstanding 2. salary and interest thereon.
- After some discussion, the Ld. Counsel for the Respondent Debtor has 3. stated that considering the smallness of the debt amount, a chance be given to resolve the matter. Granted.
- Adjourned to 15th December, 2017. 4.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

Dated: 21.11.2017

Sd/-

M.K. Shrawat Member (Judicial)

vkr